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Re-survey of Wakf properties

2360. SHRI C.P. THIRUNAVUKKARASU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Minorities has recommended Government to re-survey Wakf properties throughout the country;

(b) if so, whether Government propose to accede to the recommendations;

(c) if not, the reasons therefor;

(d) whether the cases of encroachment of Wakf properties have come to notice in various States; and

(e) if so, the action taken by Government to vacate the encroachments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) No, Sir.

(b) and (c) Do not arise.

(d) Yes.

(e) The Ministry has taken up the matter with the concerned State Governments for getting the encroached Wakf properties vacated.

Funds for education and self-employment in Bihar

†2361. SHRIMATI KUM KUM RAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the funds provided to Bihar under the head 'Training for education and self-employment to orphans, handicapped children and women" during the last three years;

(b) the district-wise and item-wise details thereof; and

(c) the number of the defaulting NGOs alongwith the action taken in the matter?

[†]Original notice of the question was received in Hindi.

[13 August, 2003]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) and (b) Details of funds released during the last three years to voluntary organizations in Bihar for running programmes of education and vocational training for handicapped children are given in the statement (see below). No grant was released to any voluntary organization running programmes for orphans and women during this period.

(c) There was no such case.

Statement

Funds released to Voluntary Organizations for education, vocational training and manpower development for handicapped children in Bihar State in the last three years

(Rs. in lakh)

District	Name of the	Name of the Project	2000-	2001-	2002-
	Organisation		2001	2002	2003
BHAGALP UR	Girija Shankar Drishti Bihin Balika Vidyalaya	Education Training Centre for VH Girls	0.00	6.40	7.48
GAYA	Aakankasha Institute forSpecial School for MR Mentally Handicapped			0.63	3.54
JEHANAB	Indian Institute of Rura Reconstruction and Social Change	l Special School for MR	0 00	11.78	30.69
MONGHYR	Baba Baidyanath Balika Mook Badhir	a Education and VTC for HH	7.76	7.17	3.17
MUZAFFAR	PUR Bihar Viklang Parishad	Special School for PH Children	0.00	1 34	7.36
NALANDA	SHUBAM Prakrink Arogyashram	Special School for VH VTC and Rehabilitation for OH Ch.ldren	$\begin{array}{c} 0.00 \\ 4.00 \end{array}$	990 2057	3.92 0.00
PATNA	Akhil Bhartiya Gramm Residential School for Deaf. Vikash Avam Seva Mandal Dumb & MR			0.98	9.93
	Ayurvedic & Magneto- therapy Research	School for MR	8.61	4.42	6.48
	Bharatiya Viklang	VTC for OH	12.27	7.26	7 93
	Bihar institute of Speech & Hearing Research Centre	School for Deaf, Dumb and MR	8.89	7.19	7.61
	Bihar Netraheen Parishad	Institute for Blind Girls	0.00	14.70	6.79
	Bihar Rehabilitation & Welfare Institute	ed46.19	27.81	13.91	
		Manpower Training Programme for CPMR	e 30.33	7.68	0.00

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District	Name of the	Name of the Project	2000-	2001-	2002-
	Organisation		2001	2002	2003
	JM Institute of Speech & Hearing	School for HH and MR Children	0.00	44.70	13.15
	Magadh Rehabilitation & Welfare Society	VTC for PH Children	0.00	0.95	2.89
	Physical Medicine & Rehabilitation Institute	Special Treatment and Training to MR	23.27	14.66	14.68
	Samudayik Viklang Vidhva. Vridh Dalit Vikas Samiti	VTC for OH	0.00	10.24	2.93
ROHTAS	Gramin Vikas Mandal Children	Special School for Handicappec	0.00	0.45	10.67
SAHARSA	Koshi Kshetriya Viklang, Vidhva, Vridh Kalyan Samiti	Residential School & VTC	21.14	19.49	9.45
SARAN	Gyan Sarovar	VTC for OH	0.00	0.00	25.20

Beggars in Delhi

2362. SHRI RAJU PARMAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government are aware of the fact that begging is an organized racket in Delhi;

(b) if so, the action taken by Government to completely remove begging from the inter-sections and other hot spots of NCT of Delhi; and

(c) whether Government have ever launched a drive to punish beggars during the last two years, and if so, the reasons for continuation of various gangs of beggars operating in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) to (c) As per the information furnished by the Department of Social Welfare, Government of NCT of Delhi, there is no authentic report to suggest incidence of begging through any organized racket in Delhi.

Begging is an offence under Section 4 of the Bombay Prevention of Begging Act, 1959. Regular anti-begging raids are conducted in association with the Delhi Police under the said Act. Special drives and anti-begging awareness campaigns are also undertaken from time to

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